



**The Andhra Pradesh State Council of Higher Education (Amendment) Act,  
2005**

Act 26 of 2005

**Keyword(s):**  
Higher Education, Vice Chairmen

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**ANDHRA PRADESH ACTS, ORDINANCES AND  
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 25th October, 2005 and the said assent is hereby first published on the 27th October, 2005 in the Andhra Pradesh Gazette for general information.

**ACT No. 26 OF 2005**

**AN ACT TO AMEND THE ANDHRA PRADESH STATE  
COUNCIL OF HIGHER EDUCATION ACT,  
1988.**

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty sixth Year of the Republic of India as follows:- [1]

A. 248

**Short title and commencement.** 1. (1) This Act may be called the Andhra Pradesh State Council of Higher Education (Amendment) Act, 2005.

(2) It shall be deemed to have come into force on the 6th June, 2005.

**Amendment of section 4. Act 16 of 1988.** 2. In section 4 of the Andhra Pradesh State Council of Higher Education Act, 1988 in sub-section (1),-

(1) under the heading I Full Time Members, for item (ii), the following item, shall be substituted, namely:-

“(ii) two Vice Chairmen”.

(2) under the heading II Ex-officio Members, after item (iv), the following item, shall be added namely:-

“(v) the Vice Chancellors of the Osmania University, Andhra University, Sri Venkateswara University, Sri Krishnadevaraya University, Acharya Nagarjuna University, Kakatiya University and Jawaharlal Nehru Technological University.”.

**Repeal of Ordinance 10 of 2005.** 3. The Andhra Pradesh State Council of Higher Education (Amendment) Ordinance, 2005 is hereby repealed.

**T. MADAN MOHAN REDDY,**  
Secretary to Government,  
Legislative Affairs & Justice,  
Law Department.